#### CENTRAL BOMINISTRATIVE TRIBUNAL BANGALORE BENCH

IA in

APPLICATION Nos 170 & 171/86(T)

(WP.NO.

APPLICANT

Vs

Shri E. Muniswamy & another TO

- 1. Shri E. Muniswamy 80/1, Yerrappa Block Sri Rampuram Post Bangalore - 560021
- Shri H.S. Sadashiv 80. III Main Kengeri Sattalite Town Bangalore - 560 060
- 3. Shri S.B. Swethadri Ad vocate Papaiah Building Subedar Chatram Road Bangalore - .560 009

COMMERCIAL COMPLEX, (BDA) INDIRANAGAR, BANGALORE-560 038.

DATED: 9/4/87.

#### RESPONDENTS

The Secy, M/o Labour and 2 Ors

- The Secretary 4. Ministry of Labour Shram Shakti Bhavan New Delhi-110 001
- 5. The Central Provident Fund Commissioner 9th Floor, Mayur Bhavan Connaught Circus New Delhi-110 001
- 6. The Regional Provident Func Commissioner No. 8, Rajaram Mohan Roy Road Bangalore - 560 025
- 7. Shri M.S. Padmarajaiah Senior Central Govt. Stng Counsel High Court Buildings Bangalore - 560 001

SENDING COPIES OF ORDER PASSED BY THE SUBJECT: BENCH IN APPLICATION NO. 170 & 171/86(T)

Please find enclosed herewith the copy of the Order passed by this Tribunal in the above said Application on

17-2-87

(JUDICIAL)

#### IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH, BANGALORE

ORDER SHEET

9A in Application Nos 170 & 171 of 198 & (7)

Applicant

Respondent

E. Munitotimy & another

The Secy, Mo Labour & CV5

Advocate for Applicant

S.B. Swe Madri

Advocate for Respondent

M.S. Padmarajaiah

Date

Office Notes

Orders of Tribunal

RKR J/LHAR A 17.2.87

I.A. No. I/87 in A.Nos 170 & 171

An application has been filed on behalf of the respondents seeking extension of time for complying with the order passed by this Tribunal on 28.11.86.

Time extended upto 1.6.1987.

Ch. Ramakishcher Off

Member (J) Member (A)

- True Copy-

ADDITIONAL BENCH

BANGALORE



# CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

IA II IN APPLICATION No. 170 & 171/86(T)

(WP.NO. 3443 & 3446/79 )

APPLICANT

Vs

Shri E. Munuswamy & another

TO

- 1. Shri E. Munuswamy
  80/1, Yerrappa Block
  Sri Rampuram Post
  Bangalors 560021
- 2. Shri H.S. Sadashiv 80, III Main Kengeri Sattalite Town Bangalore - 560 060
- 3. Shri S.B. Swethadri
  Advocate
  Papaiah Building
  Subedar Chatram Road
  Bangalore 560 009

COMMERCIAL COMPLEX, (BDA)
INDIRANAGAR,
BANGALORE-560 038.

DATED: 16-6-87

RESPONDENTS
The Secy, M/o Labour and 2 Ors

- 4. The Secretary
  Ministry of Labour
  Shram Shakti Bhavan
  New Delhi-110 001
- 5. The Central Provident Fund Commissioner 9th Floor, Mayur Bhavan Connaught Circus New Delhi-110 001
- 6. The Regional Provident Fund Commissioner No. 8, Rejerem Mohan Roy Road Bangalore - 560 0025
- 7. Shri M.S. Fadmarajaiah Senior Central Govt. Stng Counsel High Court Buildings Bangalore - 560 001

Janus 20/6/87

SUBJECT: SENDING COPIES OF ORDER PASSED BY THE BENCH IN APPLICATION NO. 170 & 171/86(T)

Please find enclosed herewith the copy of the Order passed by this Tribunal in the above said Application on 8-6-87

ENCL: As above.

Down 6

FOY DEPUTY REGISTRAR (JUDICIAL)

## IN THE CENTRAL ADMINISTRATIVE BANGALORE

ORDER SHEET Application Nos 170 & 171 of 198 6

Applicant

Shri E Huny Swamy & another

Advocate for Applicant Shri S.B. SweThadri Respondent

The Seey, M/o Labour & 2 ora

Advocate for Respondent Shri M.S. Padmarajaiah

Date	Office Not	es
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8.6.1987		2 2
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KSPVC/LHARM

A No.170 and 171/86 Orders on IA No.2.

Orders of Tribunal

In this application the Respondents have sought for extension of time by another two months to comply with the final order made by this Tribunal on 28.11.1986. The Respondents have pleaded various administrative difficulties for non-compliance with the order within the original time granted by this Tribunal and subsequently extended.

IA No.2 is seriously opposed by the applicant.

. We are of the view that in the peculiar circumstances pleaded by the Respondents it reasonable to grant another 45 days' time as a final chance to comply with the order made by this Tribunal. We, therefore, allow this application in part and allow 45 days from this day for compliance of the order of the Tribunal. We need hardly say that our order is not subject to approval by any other authority.

IA No.2 is disposed of in the above terms

CENTRAL ADMINISTRA BANGALORE

bsv

# CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE

#### DATED THIS THE 22 nd DAY OF JULY, 1987

Present : Hen'ble Sri Ch.Ramakrishna Rae

Member (J)

Hen'ble Sri P.Srinivasan

Member (A)

### DRDERS ON I.A.No. 3(A.Nos.170 & 171/86)

. . .

E.Munuswamy, r/a No.80/1, Merrappa Block, Sri Rampuram Post, Bangalore - 21.

Applicant

(.Sri S.B.Swathadri

Advecate )

Vs.

Secretary, Ministry of Labour, Shram Shakthi Bhavan, New Delhi - 1.

Central Provident Fund Commissioner, 9th Floor, Mayur Bhavan, Connaought Circus, New Delhi - 1.

Regional Provident Fund Commissioner, No.8, Rajaram Mehan Rey Road, Bangalers — 25.

Respondents

( Sri M.S.Padmarajaiah

Advecate ) .

This application has come up before the court today.

Hon'ble Sri Ch.Ramakrishna Rao, Member(J) made the fellowing:

. . .

#### DRDER

By this I.A. dated 21.7.87 filed by the respondents in A.Nes.170 & 171 of 86 the said respondents viz. Union of India & ers have sought a further extension of time by two menths to implement the order of this Tribunal dated 28.11.86 rendered in the said applications. Extension of time already granted to do so expires today i.s. 22.7.87 and hence this I.A.

2. Sri M.S.Padmarajaiah informs us that his clients are considering tha filing of special leave petition to the Supreme Court

Caf

against this Tribunal's order of 28.11.86 and that the matter is in the hands of the Central Law Agency. That is why they have not been able to implement the said order so far. He prays that two months time asked for may be granted to enable his clients to go to the Supreme Court and possibly obtain a stay order.

3. We allow extension of time of two months from 22.7.87 as prayed for.

MEMBER ( J )

Chamaka

MEMBER ( A )

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an.

#### REGISTERED

#### CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA). Indiranagar, Bangalore- 560 038.

Dated:

8 MAR 1988

IA VI IN

APPLICATION NOS. 170 & 171

/86 (T)

W.P.No.

3443 & 3446/79

APPLICANT

Vs

RES PONDENTS

Shri E. Munuswamy & another

To

- Shri E. Munuswamy C/o Shri S.B. Swethadri Advocate Papaiah Building Subedar Chathram Road Bangalore - 560 009
- 2. Shri H.S. Sadashiv 80, III Main Kengeri Satellite Town Bangalore - 560 060
- Shri S.B. Swethadri Advocate Papaiah Building Subedar Chathram Road Bangalore - 560 009
- The Secretary Ministry of Labour Shram Shakti Bhayan New Delhi - 110 001

The Secy, M/o Labour & 2 Ors

- The Central Provident Fund Commissioner 9th Floor, Mayur Bhayan Connaught Circus New Delhi - 110 001
- The Regional Provident Fund Commissioner No. 8, Rajaram Mohan Roy Road Bangalore - 560 025
- 7. Shri M.S. Padmarajaiah Central Govt. Stng Counsel High Court Building Bangalore - 560 001

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER

INTERMIX ACROSER passed by this Tribunal in the above said application

3-3-88

Encl: as above.

FOY DEPUTY REGASTRAR

#### In the Central Administrative Tribunal Bangalore Bench, Bangalore

ORDER SHEET

Application No...170 & 171 of 1986(T)

Applicant

Date

E. Munuswamy & another

V/s

The Secy, M/o Labour & 2 Ors

Advocate for Respondent

Orders of Tribunal

M.S. Padmarajaiah

S.B. Swethadri

Advocate for Applicant

TRUE COPY

Office Notes

M(J)/LHARM(A)

3.3.1988

None present for the applicant.

Shri M.S. Padmarajaiah appears for the respondents. Under I.A.No.VI, he seeks further extension of time by three months from 28.2.1988 as a last measure for complying with the order of This Tribunal, as the SLP is still pending before the Supreme Court and orders are awaited thereon. Request granted.

I.A.No.VI is accordingly allowed.

Respondent

dms

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE